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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY,  
CAMP AT NAGPUR.

Stamp Application No.166/91 (OA 213/91)

Shri S.R.Deshmukh. ... Applicant.

V/s.

Union of India & Ors. ... Respondents.

Coram: Hon'ble Member(A), Shri P.S.Chaudhuri,  
Hon'ble Member(J), Shri T.C.Reddy.

Appearances:

Applicant by Mr.Ramesh Darda.

Oral Judgment:-

{Per Shri P.S.Chaudhuri, Member(A)} Dated: 24.4.1991.

This application under section 19 of the Administrative Tribunals Act, 1985 was filed on 12.4.1991. In it the applicant who was working as Travelling Ticket Examiner at Nainpur is seeking the setting aside of the order by which he is compulsorily retired from service on completion of 30 years of qualifying service.

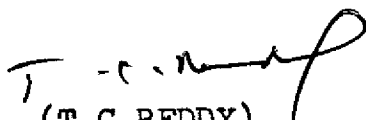
2. Mr.Darda, learned counsel appeared for the applicant and fairly conceded that this was the very grievance in O.A. No.58/91 filed by the same applicant naming the same respondents before this Bench. O.A. No.58/91 has already been decided on 22.2.1991 with directions to the respondents. Mr.Darda contended that the present application has been filed as the respondents have failed to comply with the said directions. Against this background, it is clear that what the applicant is seeking is an implementation of an order already passed. We have no difficulty in holding that a fresh O.A. does not lie for this purpose.


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3. In this view of the matter we see no merit in the application.

4. The application is accordingly summarily rejected under section 19(3) of the Administrative Tribunals Act, 1985. The applicant is at liberty to take such steps as are necessary to implement the order dt. 22.2.1991 (supra).

  
(T.C. REDDY)  
MEMBER (J)

  
(P.S. CHAUDHURI)  
MEMBER (A).